

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.372/2003.

this the day of 03.12.2003.

HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.

HON'BLE MR. S.P. ARYA, MEMBER (A).

Ram Lekhan, aged about 57 years, Son of Sri Sarju Ram, Resident of Sarawati Nagar, Lakhedabad, Tehsil, Nawabganj, District-Barabanki.

... Applicant.

By Advocate:- None.

Versus.

The Union of India, through Secretary,
Department of Posts, Dak Bhawan,
New Delhi.

2. The Director, Postal Services (Head Quarters),
Office of Chief Post Master General, U.P.
Lucknow.

3. Superintendent of Post Offices, Division,
Barabanki, Distt. Barabanki.

... Respondents.

By Advocate:-Sri S. Lawania.

O R D E R ((ORAL)

BY MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.

This O.A. has been instituted on 4.8.2003 against the order of punishment of dismissal from service. An averment made in Para-4-(V) of the Counter-Affidavit that applicant has preferred an appeal on 27.05.2003 before the Chief Post Master General, U.P. Circle, Lucknow which is under consideration. The instant O.A. has been filed with-out exhausting the remedy available for filing an appeal. The A.T. Act, 1985 clearly provides that normally

REGD

the O.A. should not be entertained incase the aggrieved person does not exhaust the departmental remedy. However, O.A. is disposed of with a direction to the Appellate Authority to dispose of the appeal filed by the applicant in accordance with Law as early as possible preferably within four months from the date of receipt of the copy of this order.

2. The O.A. is disposed of as above without any order as to costs.

24
MEMBER (A)

R&G
VICE-CHAIRMAN.

Dated:-03.12.2003.
Lucknow.
AKY.